

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2043
ANSWERED ON - 06/08/2025

CONSTRUCTION OF TOLL PLAZAS

2043. SHRI PRAMOD TIWARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there are violations of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, which mandate a minimum spacing between two fee toll plazas;
- (b) if so, the details of violations reported in different States;
- (c) the efforts being made to deal with toll plazas built violating the mandated National Highways norms; and
- (d) the efforts made to ensure that toll plaza projects currently under execution are in conformity with National Highways Fee Rule, 2008?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Fee plazas are established on National Highways as per the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, wherein Sub-Rule (2) of Rule 8, stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of 60 km. The proviso to the said Rule states that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of 60 km and also within a distance of 60 km from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

There are various factors that are considered to establish a fee plaza on National Highways, such as land availability, forest area, minimum diversion of traffic, Municipal limits, and safety and road geometry. However, in all such cases, user fee is collected at the Fee Plaza depending on the project influence length of respective fee plaza, and not on its specific location within the project influence length.

All user fee plazas have been established on National Highways as per the respective user fee notification published in the Gazette of India, in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, and the Concession Agreement.
